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CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :  
AT HYDERABAD.

O.A.No.1179 of 1995

Date of Order - 1.9.97.

Between :

1. R. Ravi  
2. J. Krishna Murthy  
3. M. Jyothishwar Rao  
4. G. Sriramuloo  
5. B.N.Raj Kumar  
6. B. Vijay Kumar  
7. Md. R.A.Khan  
8. K. Shivalingam         ...         Applicants

And

1. Union of India, rep. by its  
Secretary, Ministry of Defence,  
New Delhi.  
2. Scientific Advisor to Raksha Manthri,  
New Delhi.  
3. Director, Defence Electronics Research  
Laboratory, Kanchanbagh Post,  
Hyderabad.         ...         Respondents

Counsel for the Applicant - Mr. P.B. Vijaya Kumar

Counsel for the Respondents - Mr. N.V.Raghava Reddy, S.C.

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Coram :

The Hon'ble Mr. R. Rangarajan, Member (Admn.)

The Hon'ble Mr. B.S.Jai Parameshwar, Member (Judl.)

ORDER (ORAL)

(As per Hon. Mr. R. Rangarajan, Member (Admn.))

1. Heard Mr. P.B.Vijaya Kumar for the applicants and Mr. W.Satyanarayana for Mr.N.V.Raghava Reddy for the respondents.
2. This O.A. is filed for a declaration that Rule 6(2&3) of the Defence Research and Development Organisation Technical Cadre Recruitment Rules, 1995 along with connected sub-rules and the schedules as arbitrary, illegal and by striking down the same, direct the respondents to place all the Assistant Foremen in the scale of pay of Rs.2000-3200/- in the grade of Technical

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Officer, Grade 'A' (Rs.2375-3500/-) allowing the seniority with effect from the date of holding the scale of pay of Rs.1600-2660/- on par with SSAs with all consequential and attendant benefits or atleast place all the Asst. Foremen enbloc above the Chief Draftsman and Senior Scientific Assistant under Rule 6(3)(b).

3. ~~Some other~~ The applicants submitted a similar O.A. was filed before the Bangalore Bench of this Tribunal bearing O.A.No.2311 of 1995. That O.A. was disposed of on 19.8.96. Against that order, S.L.P(Civil)No. 7770 of 1997 has been filed before the Hon'ble Supreme Court of India and notice has been issued in that S.L.P. In that view of the matter, the learned counsel for the applicants submitted present that the O.A. be disposed of with a direction to adhere to the final direction to be given by the Hon'ble Supreme Court in the aforesaid S.L.P. The learned counsel for the respondents also submitted that similar direction may be passed in this O.A.

4. In view of the above, the following directions are given :

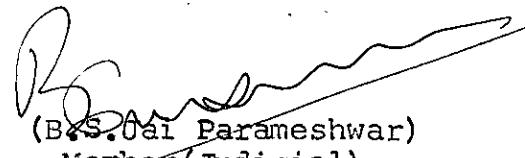
- (a) If the S.L.P. against the O.A.No.2311/95 is dismissed, then the applicants are entitled to the relief as given in that O.A. by the Bangalore Bench.
- (b) If the S.L.P. is allowed, then this O.A. shall stand dismissed.
- (c) If any other order is given by the apex Court, that order will be applicable to the applicants in this O.A.

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With the above directions, the O.A. is  
disposed of. No costs.

  
(B.S. Daji Parameshwar)  
Member (Judicial)

1.9.97

  
( R. Rangarajan )  
Member (Administrative)

Dated the 1st September, 1997.

Dictated in the open Court.

  
D.R. (S)

DJ/

Copy to:-

1. The Secretary UOI Ministry of Defence New Delhi.
2. The ~~Scientific Advisor to the~~ Scientific Advisor to Raksha Manthrik New, Delhi.
3. The Director, Defence Metallurgical Research Laboratory, Kanchanbagh Post, Hyderabad.
4. One Copy to Mr. P.B. Vijaya Kumar, Advocate, CAT. Hyd.
5. One Copy to Mr. ~~Subramanian~~ <sup>D.V. Rajlana Reddy</sup> Addl. CGSC. CAT. Hyd.
6. One Copy to The D.R.(A).
7. One Duplicate Copy.

12/9/1982 (2)

TYPED BY  
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CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M. (J)

AND

THE HON'BLE SHRI B.G. DAI PARAMESHWAR:  
(M) (J)

Dated: 1-9-87

ORDER/JUDGEMENT

M.R.A/C.A.NB.

in

C.A.NB. 1179/95

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

